

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1750
ANSWERED ON:19.11.2010
RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA
Mandal Shri Mangani Lal

Will the Minister of POWER be pleased to state:

- (a) whether the implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) has failed to achieve its targets in some States as a result of the superficial and non-realistic Detailed Project Reports (DPRs) submitted by the State Governments;
- (b) if so, the reaction of the Government thereto;
- (c) whether the agencies which have been contracted for the implementation of the said Scheme have subletted the work to small agencies thereby leading to the delay in electrification of villages in the country;
- (d) if so, whether the Government has received a number of complaints regarding irregularities committed by implementing agencies in the implementation of RGGVY in the country;
- (e) if so, the details thereof;
- (f) whether the Rural Electrification Corporation Limited (REC) has investigated the matter; and
- (g) if so, the details of the outcome of the investigation thereof along with the action taken against those found guilty?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) : Under Rajiv Gandhi Grameen Vidyutikaran Yojana(RGGVY), the Detailed Project Reports(DPRs) are prepared by the Implementing Agencies/Distribution Companies and duly endorsed by the respective State Government. Under RGGVY, 573 projects covering electrification of about 1.18 lakh un/de-electrified villages and electricity connections to estimated 2.46 crore Below Poverty Line(BPL) households have been sanctioned. Cumulatively, as on 31.10.2010, the electrification works in 86270 un/de-electrified villages have been completed and electricity connections to 1,31,82,992 BPL households have been released in the country. However, in some of the States there have been delay in execution of the projects for the following reasons:

- (i) Delay in forest clearance for the land proposals required for execution of the Projects.
- (ii) Delays in land acquisition for 33/11 KV sub-stations by States.
- (iii) Limited number of good agencies available for execution of turnkey contracts.
- (iv) Delays in issuance of road permit and way bills by State Governments.
- (v) Very poor upstream transmission infrastructure in some States.
- (vi) Delay in finalization of BPL lists by States.
- (vii) Delay in taking decision to waive state and local taxes on line materials by States.
- (viii) Difficult terrain in some areas.
- (ix) Law and order problem.

(b) : The Government of India has taken the following steps for the effective implementation of RGGVY:-

- (i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- (ii) States have been advised to set up district committees to monitor the progress of rural electrification works. All the states have notified formation of district committees.

(iii) The States have also been requested by this Ministry to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.

(iv) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, state power utilities and implementing agencies for expeditious implementation of the scheme as per the agreed schedules.

(v) For speedier and effective implementation of projects, their execution has been taken up on turnkey basis.

(vi) To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.

(vii) Grant amount of BPL connection has been enhanced to ` 2200/- in XI Plan from ` 1500/- in X Plan.

(ix) To take care of the cost escalation, cost norms for village electrification has been revised upward under XI Plan as given below:

COST NORMS FOR VILLAGE ELECTRIFICATION

1. Electrification of un-electrified village Cost per village (Rs.
in lakhs)

a In normal terrain 13

b In hilly, tribal, desert areas 18

(c) : Under RGGVY, the projects are implemented through turnkey contractors. There is a provision to sublet the works by the turnkey contractors. Some of the agencies accordingly have sublet the works but that is not the primary cause of delay.

(d) to (g) : Under RGGVY, there is a provision to monitor the works by Third Party Agencies. Further, for proper monitoring and ensuring quality of works, a three tier Quality Control mechanism has been put in place in respect of projects approved during the XI Plan Period. Representations/suggestions have been received in this Ministry from various quarters which are taken as feedback for improvement/effective implementation of the scheme. As regards the complaints relating to implementation of rural electrification works, the Ministry or REC Limited, the nodal agency for RGGVY takes up the matter with the concerned implementing agencies and resolve the issues promptly.